

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 28/RP/2018
alongwith
I.A. No.61/2018 and IA No. 62/2018**

Subject : Review of order dated 14.11.2017 in Petition No. 183/TT/2013 with regard to approval of transmission tariff of Assets I, II and III under Sikkim Generation Projects-Part B in Eastern Region for the period 2014-19.

Date of Hearing : 18.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Review Petitioner : DANS Energy Private Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri M.G. Ramachandran, Advocate, DANS
Ms. Swapna Seshadri, Advocate, DANS
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Shri Ranjeet S. Rajput, PGCIL
Shri Anupam Kumar, PGCIL
Shri S.K. Venketesan, PGCIL

Record of Proceedings

Learned counsel for PGCIL sought one more opportunity to file its replies to IA Nos. 61 and 62 of 2018 filed by the Review Petitioner and sought permission to make certain submissions. Learned counsel for the Review Petitioner submitted that the submissions of PGCIL be heard and considered only after reply to the aforesaid IAs are filed by PGCIL.

2. The Commission accepted the request of PGCIL and directed it to file its replies to said IAs by 3.1.2019 with copy to the Review Petitioner, who shall file its rejoinder, if any, by 11.1.2019.

3. On the request of the Review Petitioner, the Commission directed PGCIL not to take any coercive action till the next date of hearing of the matter.

4. The petition alongwith IAs shall be listed for hearing in due course for which separate notices shall be issued to the parties.



5. The Commission directed the parties to comply with the above directions within the specified timeline and no observed that extension of time shall be granted.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

